

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4368
ANSWERED ON:20.04.2015
LNG PIPELINE PROJECT
Antony Shri Anto

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government proposes to construct LNG pipeline in Kerala by Gas Authority of India Limited (GAIL) and if so, the details thereof;
- (b) whether the State Governments are providing compensation to those who are surrendering their land for the said project; and
- (c) if so, the details thereof along with the action taken by the Government/GAIL to provide compensation to the landholders?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a): GAIL has been authorized by the Ministry to lay Kochi-Kanjirkkod-Bangalore-Mangalore pipeline for transportation of natural gas from Kochi LNG terminal to various industries in the States of Kerala, Tamil Nadu and Karnataka. The project is being executed in two phases. Phase-I of the project covering various industries in and around Kochi city has been completed and phase-II covering seven districts of Kerala is being executed by GAIL.

(b) & (c): For laying the gas pipeline, Right of Use (RoU) has been acquired by GAIL in accordance with the provisions of Petroleum & Minerals Pipeline Act (P&MP) Act, 1962. As per the provisions of the Act, the ownership of land remains with the land owner and subsequent to completion of laying of pipeline, land is restored back to its original condition and handed to the respective land owner. Further, compensation is paid to the respective land owner by the entity authorized for laying of pipeline on account of following:

- (i) land compensation @ 10% of prevalent market value of land for using the land for laying pipeline.
- (ii) Crop compensation for the crops damaged during construction (actual/presumptive)
- (iii) Compensation for trees felled for construction works
- (iv) Compensation for miscellaneous/incidental damages